



KERALA STATE POLLUTION CONTROL BOARD
 PATTON P.O., THIRUVANANTHAPURAM - 695 004

www.keralapcb.org

In reply please refer to: No. PCB/TAC/18/2004

Date: 9-8-2004

CIRCULAR

Sub:- Siting criteria for industries other than stone crushers.

Ref:- 1) Minutes of the meeting of the Committee held on 17.5.2004.
 2) Decision of the 143rd Board meeting held on 23-7-2004.

The Committee constituted to study and recommend norms for siting criteria of industries other than stone crushers have finalised the criteria in the meeting held on 17.5.2004. In the 143rd meeting of the Board held on 23.7.2004 It was decided to implement the siting criteria in consent administration as stated below:

Criteria for industries other than stone crushers

❖ Distance from:

- i. In the case of industry having air pollution (including sound pollution) potential, distance shall be measured from the main building or the building housing the equipment, operation or process of most pollution potential.
- ii. In the case of industry having water pollution potential, distance shall be measured from the major wastewater outlet.
- iii. In the case of industry having air and water pollution potential, the shorter of the above two distances shall be taken.

❖ Distance to:

- i. The horizontal distance to the nearest residence shall be measured and denoted d_R .
- ii. The horizontal distance to the nearest educational institution / court / public office / hospital / place of worship / community hall / similar establishment (excluding other industries) shall be measured and denoted d_O .

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NOTE: Where d_R and/or d_0 are/is considerably more than the minimum distance mentioned below, it is not necessary to measure the same but it is sufficient to state as \gg the minimum distance mentioned.

Sl No	Industry		Minimum distance, m.	
	Scale	Category	d_R	d_0
1	SMALL	Red	25	50
		Orange	10	15
		Green	3	5
2	MEDIUM	Red	50	100
		Orange	15	25
		Green	6	10
3	LARGE	Red	100	100
		Orange	40	60
		Green	15	30

For industries having noise potential, proposed in silence zones as per the Noise (Management and Handling) Rules, the minimum distance shall be two times the d_0 subject to a minimum of 100m.

It is desirable to have a minimum set back of 3m between the boundary and the plant building to avoid construction of factory building along or too close to the boundary wall. The setback can be utilised for the development of greenbelt. In case of industries falling in green/orange categories of Small Scale Industries, the requirement of minimum set back may be dispensed with.

Where necessary, the minimum distance may be enhanced for reasons to be recorded in writing.

The above criteria will be implemented with immediate effect and will be reviewed after 6 months.

Sd/-
MEMBER SECRETARY

To

1. CEE, RO, EKM/KKD
2. EE. DO., TVPM/KLM/PTA/ALPA/TSR/IDK/PLKD/MLPM/KNR
3. All Technical staff in the Head Office.

This is the True Copy of the document marked as Exhibit P (1) (b) in the above case.

Advocate

FORWARDED/BY ORDER,

ENVIRONMENTAL ENGINEER: